IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 26811 OF 2025

Between:

Bheemagoni Srivibha, D/o. Naveen Kumar, Age. about 18 Years, Occ. Student, R/o.4-1/1, qualashapur Village, Raghunathapally Mandal, Jangaon District, Telangana State-506244.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao, University of Health Sciences Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of 2nd respondent the university in not allowing the petitioner for registration under B-Category Management quota for admission into MBBS/BDS course in pursuant to NEET UG 2025-26 despite receipt of petitioner written representation dated 18.08.2025 as being illegal and arbitrary, consequently direct the 2nd respondent to allow petitioner to register under B-Category Management quota for admission into MBBS/BDS course in pursuant to NEET UG 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent university to consider the representation of the petitioner dated 18.08.2025 for registration under B-category Management quota in MBBS/BDS courses in pursuant to NEET UG 2025-26.

Counsel for the Petitioner: SRI. ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH
FAMILY WELARE

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.26811 of 2025

ORDER:

Learned counsel Sri Alluri Divakar Reddy appears for the petitioner.

Sri R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. This writ petition has been filed by the petitioner seeking a direction to the respondents to allow her to register online, exercise web option and participate in the counselling process for admission into MBBS/BDS course

under Management Quota "B" category for the academic year 2025-2026 in the ongoing or next phase of counselling.

4. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for admission under Management Quota "B" category. Therefore, the University is not permitting the petitioner to seek admission under the said category. He further submits that the petitioner has submitted a representation to the University on 18.08.2025 requesting to allow her to register under Management Quota "B" category, but the same is still pending. He requests that the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University fairly submits that the representation of the petitioner shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of directing the University to decide the representation

submitted by the petitioner dated 18.08.2025 in accordance with law within a period of two days. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings,T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao, University of Health Sciences ,Warangal, Telangana State
3. One CC to SRI. ALLURI DIVAKAR REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
6. Two CD Copies

B M
BS

HIGH COURT

DATED:09/09/2025



ORDER

WP.No.26811 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9)

kpr

27/10/25